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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 409/2025

In the matter of:

Mamta and Ors

...Applicant

Versus

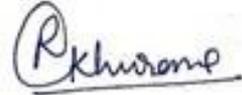
State of Haryana & Ors.

...Respondents

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Filed by:



**Rahul Khurana, Advocate**  
09811894060

**Date: 03.01.2025**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 409/2025**

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**REPLY ON BEHALF OF RESPONDENT NO. 2 EXECUTIVE OFFICER,  
MUNICIPAL COUNCIL, HANSI**

**MOST RESPECTFULLY SHOWETH:**

1. That the present Original Application has been registered on the basis of letter petition raising grievance against dumping of waste at village Sainipura, Hansi.
2. That allegations made in the OA are denied and same may not be treated as admitted merely due to non-traverse thereof. Present reply is being submitted placing on record the corrective measures taken and to be taken by the answering respondent. Further, liberty is craved to file additional reply, as and when required, with the permission of this Hon'ble Tribunal.
3. That as far as far the issue of the proximity of the site with the residential locality is concerned, no locality is situated approx. 1-1.5 kilometer from the site in question. It is submitted that there is no government or private school near site in question. The applicant also made allegations that no passage or exists for transportation of garbage. However, I.P.B. road/passage has already existed at the site from the beginning.
4. That 38 MT of waste is generated daily within municipal limits of Hansi.

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5. That waste collected at site in question was assessed upto 31.10.2025 and after floating tender, work order dated 21.11.2025 was awarded to M/s Gromax Technologies Pvt Ltd for remediation of 17376 MT of legacy waste and scientific remediation of fractions. Copy of work order dated 21.11.2025 is annexed as **Annexure-R/1**.
6. The answering respondent will ensure disposal of 17376 MT of legacy waste in the next two to three months.

In view of the above facts and submissions, it is most respectfully prayed that this Hon'ble Tribunal may be pleased take the present reply on record.

*RB Gaur*  
03/1/26

Executive Officer,  
Municipal Council, Hansi

Place: Hansi  
Date: 03.01.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

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State of Haryana & Ors. ...Respondents

AFFIDAVIT

I, Rajender Parshod, Executive Officer, Municipal Council, Hansi, aged about 55 years do hereby solemnly affirm and state as under:

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case and has been impleaded as Respondent No. 2.
2. That the contents of the accompanying reply have been drafted and filed as per my instructions.

  
Deponent

VERIFICATION

Verified on 03 day of January, 2026 that the contents of the reply are true and correct to the best of my knowledge and on the basis of the information derived from the official records which I believe to be true and no material fact has been concealed therein.

  
Deponent



Verified that the above was declared on ... before this 3 day of Jan 26 at Hansi in the Distt of Hisar by deponent who's At. No. 24 certified. Further that this affidavit has been read and explained to deponent the declarant who has seen and perfectly to understand the same at the time of making there of  
V.S. Yadava  
Oath Commissioner Hansi

  
3/01/26

E-Mail : [eo-hansi@ulbharyana.gov.in](mailto:eo-hansi@ulbharyana.gov.in)

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कार्यालय, नगरपरिषद, हांसी, (हिसार)  
नजदीक पृथ्वीराज चौहान फोर्ट, लाल सड़क, हांसी  
फोन : 01663-254008

To,

GROMAX TECHNOLOGIES PVT LTD  
S-518, 2nd Floor, School Block Part-2, Shakarpur,  
Delhi-110092  
[ske@gromaxtechnologies.com](mailto:ske@gromaxtechnologies.com)  
mob :- 9971212255

Memo No:- 3972

Dated:- 21/11/2025

**Sub:- Work of Bio-Remediation of Legacy Waste, Land Reclamation and Scientific disposal of Fraction of MC Hansi in Beer Farm.**

Please refer tender ID 2025\_HRY\_488086\_1 dated. This is to inform you that work cited as above has been allotted to you at the following rates and condition:-

Tender rate :- Rs 359/-per MT  
Total Cost of Project :- RS. 62,37,984  
Quantity :- 17376MT (up to 31-10-2025)  
Work Period :- 23-11-2025 to 22-02-2026

**Terms & Condition:-**

1. You have to make an agreement with Municipal Council Hansi within three days after receipt of work order.
2. You are directed to start the work within 7 days from issue of this work order.
3. The Agency shall ensure that all the condition/scope of work mentioned in the DNIT should be followed strictly.
4. The agency shall ensure that there should be no violation of any order of any court & Hon'ble NGT and all the legacy waste should be processed & disposed-off as per SWM rules 2016 and as per the Guideline of CPCB & HSPCB.
5. The work should be complete within the time period given by Hon'ble NGT/as per DNIT
6. Agency shall developed the sanitary landfill site (SLF) for the disposal of inert is constructed as per the Norms/specifications prescribed by Central Public Health Environmental Engineer Organization (CPHEEOY Central Pollution Control Board (CPCB).
7. Agency shall ensure that the fractions arising out of the processing such as RDF, soil enriches, inert and C&D waste is disposed-off as per the SWM Rules-2016.
8. The work will be monitoring by IF/AI S. Makcip! Council Hansi.
9. The agency has prepare proper record of quantity of the processed waste and same will be recorded in measurement book by concerned JE and Checked by JE/ME/EE
10. The agency shall ensure that daily processing of waste should be of such quantity that the total waste be processed within the prescribed time as given by the Hon'ble NGT.
11. In case if in future the tender of ISWM project on PPP Project in which MC, Hansi is included under the project area of the clusters is allotted to Concessionaires, this contract shall ceased to be in operation and the site shall be handed over to the concessionaires on as is where is basis and processing of the remaining legacy waste shall be the responsibility of concessionaire of Integrated Solid Waste Management project.
12. All the senior functionaries involved in dealing this matter of MC shall ensure that the RDF is being utilized in the industries/Plants where the conventional fuel can be replaced with RDF as prescribed by CPCB/SPCB. He/she shall obtain a declaration from the Executive Officer/Secretary concerned that the fraction arising out of the processed waste is not being dumped in open areas unscientifically by the contractor within or outside the MC limit.

13. Agency shall ensure the standards of the fractions arising after the Bio- Remediation of the legacy waste such as recyclables, RDF, inert compost etc. are fulfil the norms of MoEF, CPCB or other Govt. Department & The fractions are transported in the covered vehicles as per the norms of MoEF, CPCB etc.
14. A team comprising of Municipal Engineer and Junior Engineer will check the specification/work done.
15. The inspection committee is competent to amend or add any minor change while execution of the work and contractor is bound to do so.
16. The contractor is bound to follow all the condition written in the tender form MW4, DNIT and tender notice.. No material will be supplied by the department.
17. The agency will submit the documentary evidence regarding security/Bank Guarantee within the 15 days the security/Bank Guarantee will be release after completion of the tender period without interest.
18. GST/Income tax/ any applicable tax will be deducted from the the bill of contractor as per Government instruction at the time of execution/bill payment.
19. Any item of work not provided in the contract schedule of rates if required to be executed will be paid as per Haryana PWD schedule of rates 1988, together with the ceiling premium exhibited in the DNIT for various chapter subject to premium or discount tendered by the contractor, where the item exist in PWD Haryana PWD schedule of rates 1988, the department reserve the option to take away any item of work of any part thereof at any time during the currency of contract and re allot to another contractor with due notice to the contractor without liability of compensation.
20. Contractor is required to proved cautionary measurement/sign board wic during execution of work and he is fully responsible for any loss/compensation in case of accident, mishap at the site of work.
21. The authority reserve the right to verify all statement, information and documents submitted by the bidder in response to the RFP or the bidding document and the bidder shall, when so required by the authority, make available all such information, evidence and documents as may be necessary for such verification. Any such verification or lack of such verification by the authority shall not relieve the bidder of its obligations or liabilities hereunder not will it affect any right of the authority there under.
22. All terms and condition are strictly applicable/followed by you as per RFP/tender document.
23. While reclaiming and excavating MSW from the present open dumpsite following aspects must be handled carefully:-
- Exposure to hazardous material, lachate, gases, odour etc.
  - Contaminated wastes that maybe uncovered during reclamation operations require special handling and disposal requirements.
  - Precaution must be taken while excavating as it releases gases like methane, sulphur diozide and other gases which causes explosion and fire.
24. Agency shall ensure that RDF is being utilized in the industries/plants where the conventional fuel can be replace
25. No payment for the processing of legacy waste/waste be made to the agency which has been collected at the dumpsite without processing during the period, in which the processing of daily generated fresh waste was under the obligation of the contractor of door to door collection of waste works..
26. No payment of processed waste be released to agency unless it is cleared from the site.
27. After taking over site from the Municipality, the contractor shall carry out the actual measurement of legacy waste present at site by adopting the latest technologies available in the market such as Multi-layer analysis of surface waves (MASW), Resistivity imaging etc. or any other suitable technology.
28. In the process of bio mining/bioremediation the contractor shall prepare and submit a plan in prescribed format annexure-J given in the Model RFP to initiate the mining of the legacy waste after due calculating the shear strength of the legacy waste according to its height.

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## कार्यालय, नगरपरिषद, हांसी, (हिसार)

राजकीय पृथ्वीराज चौहान फोर्ट, लाल सड़क, हांसी  
फोन : 01683-254008

29. After planning the mechanism of excavation of waste in a planned manner so as to prevent the collision of the hump of the legacy waste shall start preparation of path/pavement and start the excavation accordingly. Permanent milestones shall be installed from the day of start of the work and on every stage of the payment shall install the further milestone at the area cleared by the way of Bio remediation/processing of the legacy waste.
30. The contractor shall set up the necessary infrastructure, machineries, plant of such as capacity to process the legacy waste of such as quantity to meet the completion of the work before the timelines given by Hon'ble NGT. In no case the capacity of the plant should not be less than 1000 TPD
31. The contractor shall ensure that weighbridge to measure quantity of various components of waste at dumpsite is processed in terms of sorting and segregated materials and inert going out of the dumpsite.
32. The contractor shall ensure that weighbridge is fully online electronic, where in data of weigh facility shall be maintained for the entire term with backup server facilities, daily online report should be generated. Online data shall be provided to the authority as & when required, but mandatory on monthly basis. It should also have online CCTV surveillance system.
33. A website should be developed so that public can view the online data whenever required, to ensure high transparency.
34. Weighbridge should be calibrated as and when required and monthly reviewed by authority. In case of breakdown of the weighbridge, it should be rectified within 24 Hours. During this period, weighing should be done at private weighbridge approved by the authority.
35. The contractor should secure the dump site land by fencing the perimeter of the site handed over to him so that no fresh waste is dumped.
36. Contractor shall develop the sanitary/ scientific landfill site (SLF) in accordance with the guidelines of CPCB of such a capacity equal to the inert generation out of the processed legacy waste.
37. Contractor shall manage the leachate arising out of legacy waste by collecting, storing & treating the same by using suitable technology such as by setting up of ETP, DTRO etc as per the quantum of leachate..
38. The contractor shall provide a quality control laboratory fully equipped with latest equipment adequate to carry out the test pertaining to Municipal solid waste analysis and characterization, leachate quality, air quality, ground water quality, soil enriched quality, maturity test for residual inert matter etc. as per the solid waste management rules 2016 along with the qualified lab technician expert in carrying out such tests. The samples for the above said tests shall randomly be got tested from any other registered laboratory under applicable laws for the authentication of the results.
39. The contractor shall produce the agreement with the consumer of RDF such as Cement Industries, Power Plants & other unit where the conventional fuel can be replaced with RDF within 15 days of start of the processing & he shall make the arrangement for the storage of RDF after duly compacted the RDF through bailing machine to reduce the size of RDF.
40. The contractor shall arrange the electricity connections of the site and he shall also ensure the backup facilities on the site i.e. Generator. The cost of any additional infrastructure required for installation of segregation machinery includes platforms, power supply, transformers, cabling and any other such allied requirements shall be borne by the contractor.
41. The contractor shall carry out necessary geotechnical survey for considering the hydrological and flooding potential at dumpsite, in order to mitigate any effect on the activities during Bio- Mining in terms of leachate transport.
42. Contractor shall ensure the monitoring of ground water quality work zone air quality and ambient air quality monitoring within the site rom authorized laboratories/ agencies and submit the report on monthly basis.

hansi@delhiharyana.gov.in

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कार्यालय, नगरपरिषद, हांसी, (हिसार)

राजकीय पृथ्वीराज चौहान फोर्ट, लाल सड़क, हांसी  
फोन : 01663-254008

43. In case of any dispute, the District Municipal Commissioner Hisar will be the sole arbitrator.

  
Executive Officer  
Municipal Council Hansi

  
24/11/25